

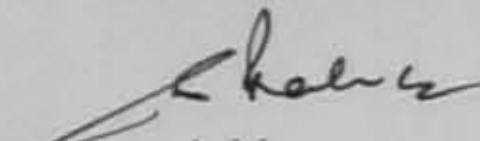
O.A. No. 1203 of 2008

17.07.2012

Hon'ble Mr. Sanjeev Kaushik, J.M.

Hon'ble Mr. Shashi Prakash, A.M.

None for the applicant. Shri Avnish Tripathi, Counsel for the respondents. In the interest of justice, hearing of the matter is deferred to 18th September, 2012.


A.M.


J.M.

/M.M/

18/09/2012

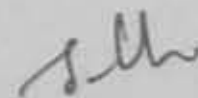
Hon Mr Sanjeev Kaushik, JM

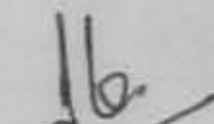
Hon Ms. Jayati Chandra, AM

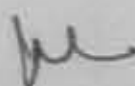
None for the applicant even on second call. None appears for the applicant on the earlier occasions also.

We are of the opinion that the applicant has lost interest in prosecution in this case. The OA is dismissed in default for want of prosecution.

Shri A Tripathi is present on behalf of respondents.


AM


JM



O.A No. 1203/08

Dt. 17.12.2011

Hon'ble Mr. Sanjeev Kaushik, JM
Hon'ble Mr. Shashi Prakash, A.M

Sri A. Tripathi, counsel for respondents is on general adjournment.

In view of the above hearing of the matter is deferred to 16.03.2012.

Member- A.

Member-J

Anand/

07-12-12

Hon'ble Mr. N.C. Lakshya, A.M.

Hon'ble Mr. Sanjeev Kaushik, JM.

As the witness slip sent
by Sri A. Tripathi, the
case is adjourned to 17-7-12.

J.M.

A.M.